

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No. HC.VII-21/2008(Pt.)/833/A

From :- Shri Saptarshi Garg,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, The Joint Registrar,  
Gauhati High Court,  
Itanagar Permanent Bench,  
Naharlagun.

Dated Guwahati, 6<sup>th</sup> February, 2024.

Sub:- **Station leave permission.**

Ref:- No. HC(IB)-VIG/01/2024 Dated the 1<sup>st</sup> February, 2024.

Sir,

With reference to the above, I am directed to inform you that Shri Hirendra Kashyap, District & Sessions Judge, West Kameng District Bomdila, Arunachal Pradesh has been granted **station leave permission, from the evening of 03.02.2024 till the morning of 05.02.2024**. The next senior most Judicial Officer available at the station shall remain in charge of his Court and Office during his absence.

Yours faithfully,

*Sd/-*

**JT. REGISTRAR (VIGILANCE)**

**Memo No.HC.VII-21/2008(Pt.)/834-835/A, dated , 06-02-2024**

Copy to:

1. Shri Hirendra Kashyap, District & Sessions Judge, West Kameng District Bomdila, Arunachal Pradesh.

√2. The Project Manager, Gauhati High Court.

*Sd/-*

**JT. REGISTRAR (VIGILANCE)**